IN THE SUPREME COURT OF INDIA CIVIL ORIGINAL JURISDICTION

WRIT PETITION (CIVIL) NO. 928/2025

SEERAT KAUR PETITIONER

VERSUS

UNION OF INDIA & ANR.

RESPONDENTS

ORDER

- 1. We have heard Mr. Gopal Sankaranarayanan, learned senior counsel for the petitioner, Mrs. Aishwarya Bhati, learned Additional Solicitor General for the Union of India-respondent no.1 and Ms. Deeplaxmi Matwankar, learned counsel for the respondent no.2.
- 2. Having regard to the observations made in paragraph 117 of the decision of this Court in "Arshnoor Kaur & Anr. vs. Union Of India & Ors.¹" to the effect that Union of India shall "henceforth" conduct recruitment in the manner specified in the judgment as well as publish a common merit list for all Judge Advocate General ('JAG') candidates, i.e., for all male and female candidates, and make the merit list public together with the marks obtained by all the candidates participating in the selection process, we see no reason to hold that the directions contained in such judgment will apply retrospectively so as to affect any process of recruitment for appointment to the post of JAG that has been initiated prior thereto, including the 35th recruitment cycle which is under consideration.
- 3. The writ petition, therefore, fails and is dismissed.
- 4. However, while taking note of the fact that the petitioner has been

permitted to join the training course (which is of eleven months duration) in

pursuance of an interim order passed by this Court, we permit her to

complete the training course, if she so chooses. We hasten to observe that

if all the eight selected candidates successfully complete their training and

are appointed, the petitioner shall have no right to seek appointment based

on the result of the 35th recruitment cycle. However, in the event, fortune

smiles on the petitioner and any of the eight candidates undergoing

training pulls out or is otherwise declared disqualified or in case any other

vacancy arises where she can be accommodated, she may be considered

for appointment on successful completion of training.

5. The aforesaid direction is made as a very special case and shall not be

treated as a precedent for future cases.

6. Pending interlocutory application(s), if any, shall stand disposed of.

(DIPANKAR	DATTA

.....J (AUGUSTINE GEORGE MASIH)

New Delhi; October 14, 2025.

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ITEM NO.41 COURT NO.9 SECTION X

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s).928/2025

SEERAT KAUR Petitioner

VERSUS

UNION OF INDIA & ANR.

Respondents

I.A. No.245314/2025-CLARIFICATION/DIRECTION

I.A. No.245313/2025-STAY APPLICATION

Date: 14-10-2025 This matter was called on for hearing today.

CORAM: HON'BLE MR. JUSTICE DIPANKAR DATTA

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s): Mr. Gopal Sankaranarayanan, Sr. Adv.

Mr. Mandeep Kalra, AOR

Ms. Radhika Narula, Adv.

Ms. Anushna Satapathy, Adv.

Ms. Chitrangada Singh, Adv.

Ms. Radhika Jalan, Adv.

Ms. Widaphi Lyngdoh, Adv.

Ms. Gauri Rajput, Adv.

Mr. Vaibhav Yadav, Adv.

Mr. Paras Mohan Sharma, Adv.

Ms. Shefali Tripathi, Adv., Adv.

For Respondent(s): Mrs. Aishwarya Bhati, A.S.G.

Mr. Mukesh Kumar Maroria, AOR

Ms. Chitrangda Rashtravara, Adv.

Ms. Shivika Mehra, Adv.

Mr. Nithin Pavuluri, Adv.

Ms. Priyanka Tyagi, Adv.

Ms. Shagun Thakur, Adv.

Ms. Ritika Singhal, Adv.

Ms. Deeplaxmi Subhash Matwankar, AOR

Ms. Deeplaxmi Matwankar, Adv.

Ms. Manreet Kaur, Adv.

Mr. Ghanashyam Sharma, Adv.

Mr. Himanshu Aulluck, Adv.

Ms. Samta Pushkarna Mishra, Adv.

UPON hearing the counsel the Court made the following O R D E R

- 1. The writ petition is dismissed in terms of the signed order.
- 2. Pending application(s), if any, shall stand disposed of.

(RASHMI DHYANI PANT)

ASTT. REGISTRAR-cum-PS

(signed order is placed on the file)

(SUDHIR KUMAR SHARMA)

COURT MASTER (NSH)